

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 462
TO BE ANSWERED ON 06/12/2023

NATIONAL COMMISSION FOR SCHEDULED TRIBES

462 Shri Sandeep Kumar Pathak:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- a. whether the position of Chairperson, Vice Chairperson and members of the National Commission for Scheduled Tribes are vacant, if so, since when and the provision of the Act or the Rule on it;
- b. the details of period during last five years till date, during which the position of Chairperson, Vice-Chairperson and Members of the Commission remained vacant;
- c. the reasons due to which Central Government kept the positions vacant during such period; and
- d. the positions in Commission which are vacant now and by when, it will be filled up?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) to (d): Presently, 4 posts are vacant in NCST including one post of Chairperson, one post of Vice-Chairperson and two posts of members w.e.f. 27.06.2023, 27.07.2019, 16.01.2020 and 16.01.2020 respectively. The post of Chairperson fell vacant due to the resignation of the incumbent on personal grounds.

The eligibility criteria for appointment to these posts of the National Commission for Scheduled Tribes has been prescribed in Section 3 of the National Commission for Scheduled Tribes (NCST) Chairperson, Vice Chairperson and Members (Conditions of Service and Tenure) Rules 2004.

These posts are of Constitutional nature . Procedure followed for selection of Chairperson, Vice-chairperson and members of NCST is as follows:

Proposals for selection of Chairperson and members of NCST are received in this Ministry from various sources including eminent personalities, Chief Ministers of States, MLAs, MPs and directly are scrutinized in the Ministry of Tribal Affairs. The credentials of the proposed persons is verified from the concerned State Governments / State Authorities. Once approved by the Hon'ble Minister of Tribal Affairs, the proposals are sent to Cabinet Secretariat for consideration and approval of the competent authority. followed by communication of selected names to the President's Secretariat with the for approval of the Hon'ble President.

Hon'ble President by warrant under her hand and seal approves the names for appointment as Chairperson, Vice-chairperson and members of NCST. A Gazette notification is issued after the joining of posts by Chairperson, Vice-chairperson and member of NCST .
